

[Mr. Speaker]

will also do his best to give information not only on one motion, but from time to time as occasions may arise.

ALLEGED USE OF FORCE BY POLICE ON
DEMONSTRATORS IN PRESENTS OF
PARLIAMENT HOUSE

Mr. Speaker: I have received notice of another adjournment motion which is in Hindi, reading:

"दि० १ अगस्त १९५५ को दोपहर के १२ बजे संसद् भवन की सीमा में अहिंसक सत्याग्रहियों पर आरक्षकों द्वारा किये गये अत्याचार"

Will Shri Deshpande describe what the *atyachar* was? What does he mean by *atyachar*?

Shri V. G. Deshpande (Guna): *Atyachar* means police lathi-charging and manhandling peaceful and non-violent satyagrahis at 12 noon yesterday within the premises of the Parliament. (Interruption). Yes, we have got so many photographs.

Mr. Speaker: In any case, though I am inclined to the view that this adjournment motion will not be admissible, I should like to have from the hon. Home Minister some statement of facts, so that people may not be under the impression that there was *atyachar*.

The Minister of Home Affairs (Pandit G. B. Pant): I am really sorry that Shri Deshpande should have considered it advisable to give notice of such an adjournment motion. I think the boot is entirely on the other leg. Every word that he said, according to my information, is incorrect. There was no manhandling, there was no lathi charge by the police. On the other hand, there was manhandling by the demonstrators and they charged the police with their flagstaffs, so that if there was *atyachar* in any way, it was done by the rowdy elements who were either mixed up with the demonstrators or of whom the entire lot consisted.

But, there is a somewhat serious aspect to this problem. The bravery

of these men—and perhaps, there was also a woman among them—lies in bringing women with them; and that not being sufficient, they also seek the assistance of that innocent and harmless animal, the cow. It has been used also in the past for protection by *atyacharis*. But, I am informed that there were fifty of them. They wanted to defy the law and in spite of the entreaty of the policemen they would not be satisfied till they were arrested. Still, the policemen did not lose their patience and they exercised the utmost indulgence in the face of a very undignified and unseemly scene that was deliberately staged in the premises of the Parliament.

I think it raises a question of contempt of the House, and some time or other I would request the Speaker to consider this aspect of the matter, whether people should violate lawfully promulgated orders meant to ensure the smooth and peaceful working of the sovereign authority in this land in this manner, and whether such behaviour on their part does not really amount to contempt of Parliament. That question will have to be considered at some stage or other.

I have nothing more to say. The cases will probably go to court. Some of the policemen have been hurt. I am sorry that guileless people are made dupes by scheming individuals who are interested neither in the cow, nor in her protection, but in creating trouble and chaos. I hope they will behave better in future.

Shri V. G. Deshpande rose—

Mr. Speaker: Order; order.

Shri V. G. Deshpande: I am not speaking on the merits.

I have given in the adjournment motion the charges against the police and the version which was given by the police is presented to the House by the Home Minister. I am humbly requesting the Speaker, since the Home Minister has made a point that it is a matter which concerns Parliament,

that a proper enquiry should be conducted by the Speaker himself, because when people were being beaten, accidentally I went to that place and asked the police...

Mr. Speaker: Order, order.

Shri V. G. Deshpande: And I have seen, I was an eye-witness and I must inform the Speaker that I requested the police to take them to the hospital.

Mr. Speaker: Order, order.

Shri V. G. Deshpande: When people were being man-handled...

Mr. Speaker: Order, order. The hon. Member is not in order in trying to reply to what the hon. Home Minister has said in fact, he himself has invited the statement by giving notice of an adjournment motion.

If he has any grievance of that kind, he may see me in the chamber, and inform me of the grievances that he has...

Shri Vallatharas (Pudukkottal): May I make one submission? Of course, I do respect the hon. Home Minister's statement as regards the veracity of facts. But one glaring factor is there which cannot escape anybody's eye this morning. One of the morning newspapers has given an exact photograph of the occurrence in which one of the persons in the crowd, a bearded man, perhaps a *sanyasi* or somebody else, has his one hand seized by the hands of one policeman, and one of his legs is seized by the hands of another policeman, and his entire body is being dragged along on the ground. The photograph itself is evidence of the consequences...

Mr. Speaker: We need not go into that description here. We shall proceed to the next item now.

CRASH OF AIR INDIA INTERNATIONAL CONSTELLATION IN SOUTH CHINA SEA

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): On the 14th of April, the

hon. Minister of Communications gave this House an account, based on the reports then available, of the unfortunate crash of the Air India International Constellation, the 'Kashmir Princess', in the South China Sea on the 11th April, while on a charter flight from Hong-Kong to Djakarta carrying Chinese and Vietnamese officials and journalists to the Bandung Conference.

Subsequent developments have been largely reported in the press, and I need not recapitulate them here in detail. As the accident took place off Great Natuna Islands in the territorial waters of Indonesia, an Investigation Committee was appointed by the Indonesian Government in accordance with the provisions of the International Civil Aviation Organisation Convention to investigate the causes of the accident. The committee consisted of officials of the Indonesian Ministry of Communications and the accredited representatives of the Government of India and the United Kingdom. The Government of India were represented on the committee by Shri K. M. Raha, Deputy Director-General of Civil Aviation.

The committee has completed its investigation. The full report has not yet been published, but a summary was released by the Indonesian Government on 27th May, for simultaneous publication in India, Indonesia, the United Kingdom and Hong-Kong. Members must have read the summary in newspapers. I am, however, placing a copy of it on the Table of the House.

The Indonesian Investigation Committee has found beyond any doubt that the accident was caused by an explosion of a timed infernal machine planted in the starboard wheel-well of the aircraft. Incidentally, this confirms the suspicion of the survivors among the crew of the ill-fated Constellation, that the accident was the result of sabotage by a time-bomb. Who planted the infernal machine in the aircraft and where it was planted were outside the scope of the Investi-